

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NOS. 1133 OF 2019

IN

DFR NO. 2147 OF 2019 &

Dated: 30th August, 2019

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. B.N.Talukdar, Technical Member (P&NG)**

In the matter of:

Gujarat Gas Limited

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Meghna Sengupta
Mr. Abhishek Prakash

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1

ORDER

IA No. 1133 OF 2019

(Appln. for condonation of delay in filing the Appeal)

For the reasons set out in the application, delay of 57 days in filing the appeal is condoned. Application is disposed of.

DFR NO. 2147 OF 2019

Registry is directed to number the appeal.

Mr. Prashant Bezboruah takes notice on behalf of Respondent No.1/Board.

List the matter on **20.09.2019**. In the meantime, learned counsel for the respondent may file reply on or before 20.09.2019 with advance copy to the other side.

**(B.N. Talukdar)
Technical Member (P&NG)**

Bn/kt

**(Justice Manjula Chellur)
Chairperson**